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ITEM NO.42

Court No.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5059-5060/2012

(From the judgement and order dated 08/04/2010 in CRLA No.406/1995, of The
HIGH COURT OF H.P AT SHIMLA)

BHARAT BHUSHAN

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln(s) for c/delay in filing SLP,bail and office report))

Date: 01/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mr. Milind Kumar,Adv. (AC)

For Respondent(s)

Mr.Abhishek Sood, Adv.

Mr. Niraj Jha, Adv.

Mr. Nikhlesh Ramachandran, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counter affidavit and reply to the additional grounds by
the respondent may be filed within four weeks finally.

Post after four weeks.

|(Shashi Sareen)
|Court Master

| |(Sneh Lata Sharma)
| |Court Master

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